

12.03 hrs.

BUSINESS OF THE HOUSE

The Minister of Communications and Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission, Sir, I rise to announce that Government Business in this House for the week commencing 6th September, 1965, will consist of:—

(1) Consideration of any item of Government Business carried over from today's Order Paper.

(2) Discussion on the Resolution given notice of by Shri M. R. Masani and others seeking disapproval of the Payment of Bonus Ordinance, 1965.

(3) Consideration and passing of the Payment of Bonus Bill, 1965.

(4) Discussion and voting on: Demands for Excess Grants (Railways) for 1962-63. Supplementary Demands for Grants (Railways) for 1965-66.

(5) Consideration and passing of: The Delhi Motor Vehicles (Amendment) Bill, 1965. The Delhi Land Reforms (Amendment) Bill, 1965. The Press and Registration of Books (Amendment) Bill, 1964, as passed by Rajya Sabha. The Indian Works of Defence (Amendment) Bill, 1965. The Coal Mines Provident Fund and Bonus Schemes (Amendment) Bill, 1965.

(6) Discussion on the statement on oil policy by the Minister of Petroleum & Chemicals laid on the Table of the House on the 16th August, 1965 on a motion to be moved by Shri Harish Chandra Mathur and others on Thursday, the 9th September, 1965 at 3 P.M.

Shri Ranga (Chittoor): In one week would it be possible to take up all these items?

Shri Satya Narayan Sinha: My hon. friend need not be carried away by

this list. Time has been allotted for these items by the Business Advisory Committee. If any items are not reached, they will be carried over to the next week.

Shri S. M. Banerjee (Kanpur): It is clear now that the Payment of Bonus Bill will be discussed next week. We have been pleading in this House that since this Bill is a controversial one, an effort should be made by the Labour Minister to arrive at some agreement by discussing it with various representatives of groups concerned with it. I have already come to know that Government are not interested in referring this Bill to a Select Committee. Otherwise, that would have solved our problem.

May I request the hon. Minister of Parliamentary Affairs through you, and also the Minister of Labour who is fortunately present here, that the discussion on this Bill may be had after a week, and in the meantime, he may have proper discussions with the representatives of the different groups concerned with it? For, already, a resolution has been given notice of by Shri M. R. Masani seeking to disapprove of the Ordinance. Shri M. R. Masani represents a particular thought in the country and he is opposed to the Bill. Already, Shri N. Dandekar's minute of dissent has created misgivings in the minds of the working people.

I would request that instead of having a discussion on this Bill next week and rejecting the amendment for reference of the Bill to a Select Committee, let there be a discussion with the various groups, and let the Labour Minister convene a conference so that this Bill may have maximum support.

Let me explain my point. . . .

Mr. Speaker: No explanations are necessary now.

Shri S. M. Banerjee: My second point is this. Since you are disallowing all the calling-attention-notices on

the various things relating to Kashmir, whether they be U Thant's efforts or Gen. Nimmo's report and so on, I would request you to allow us to have some discussion on the Kashmir situation. I agree with you. . .

Some hon. Members: No, no. There should be no discussion now.

Mr. Speaker: The hon. Member has already said that there ought to be a discussion. At this moment, no further explanations are necessary for it. I have already requested the hon. Members several times that when the hon. Minister announces the business for the next week, only some brief suggestion can be made that such and such other item also may be taken up during the next week. We cannot enter into arguments and speeches at this moment. There may be just a brief reference to any item that needs to be taken up, and that need not be repeated by a second Member who makes any suggestion.

Shri S. M. Banerjee: You may kindly hear me. I do not want to do anything or move any motion which may embarrass Government. But there are certain things which we can legitimately discuss here.

Mr. Speaker: The hon. Member has said that already, and I have allowed it already, and the hon. Minister would now answer it.

श्री बागड़ी (हिसार) : अध्यक्ष महोदय, आपने सदन को विश्वास दिलाया था और उधर माननीय मंत्री जी ने भी विश्वास दिलाया था कि देश की खाद्य स्थिति जो बहुत गम्भीर है उसके ऊपर जरूर बहुत जल्दी की जाएगी। लेकिन अभी तक बहुत नहीं हुई है। खाद्य स्थिति जो गम्भीर बनी है, इसके बारे में कहीं न कहीं कमी जरूर है। खाद्य के सवाल को लेकर जगह जगह आठियां घोर शोनियां चली हैं। ऐसे मौके पर खाद्य स्थिति के सम्बन्ध में यही जरूर निवार होना चाहिये और कोई रास्ता निकाला जाना चाहिये ताकि यह घब्रही हो सके।

श्री रामेश्वरानन्द (करनाल) : बड़ा विप्लव समय आ रहा है, यह किसी के विषय हुआ नहीं है। ऐसे समय में पंचायत में शकस्त भावि करने की धारें खायें जवाब कर जन मरने की जो धमकियां दी जा रही हैं, उन पर शकस्त बनने सप्ताह निवार होना चाहिये। यह धारा के भेरा निवेदन है।

Dr. L. M. Singhlvi (Jodhpur): We would like to know specifically now how long the session is likely to continue. A date must be fixed now by you in consultation with Government.

Shri Surendranath Dwivedy (Kendrapara): He had promised to tell us today about the extension.

Shri A. P. Sharma (Buxar): I oppose the suggestion of Shri Banerjee for the postponement of consideration of the Bonus Bill. It has already been delayed. All the parties have been consulted and further postponement will be nothing but delaying it further. It has to be passed during this session.

Mr. Speaker: So far as a discussion on the food situation is concerned, I had said that I would consider it after the no-confidence motion was disposed of. There was much discussion on food during that debate. So to have immediately another debate on it would not be advisable. If some more time elapses, I will then consider whether it is necessary to have a discussion on that.

Shri Satya Narayan Sinha: I am glad that so far as a discussion on the food situation is concerned, you have already disposed of it. I had a talk with you about it. You have agreed that if there is need for it, it would be taken up towards the end of the session, if necessary.

As regards the Bonus Bill, my colleague says that he has already had enough discussion and no useful purpose will be served by having another round of discussion.

Shri S. M. Banerjee: Why not have a Select Committee on it?

Mr. Speaker: He can move for that at that time.

Shri Satya Narayan Sinha: As regards the Punjab, the Home Minister is going to make a statement on Monday. At that time, if Members desire, they may elicit more information. After that you will decide what should be done in the matter.

About Kashmir, I think the consensus of the House is that this is not the time to discuss it.

About extension of the session. . .

Shri Ranga: We would like that we have a bulletin or some statement from the Minister every day.

Mr. Speaker: That would be done. Whenever there is something of importance, the Defence Minister or some other Minister will make a statement.

Shri Satya Narayan Sinha: That has been agreed to, and that is being implemented also.

Shri S. M. Banerjee: I was referring to the offer made by U. Thant and also to General Nimmo's report. That has not been touched upon.

Shri Surendranath Dwivedy: It is not only about the Defence Minister telling us about the military developments. If there are any political developments, if there is any reference by the UN or anything of that kind, a statement must be made in that regard.

Shrimati Renu Chakravarty (Barrackpore): That was the point I also wanted to make. We are not going to discuss the military situation, nor shall we ask any searching or awkward questions regarding defence. But all the notices which we have been giving calling attention to political developments and aspects con-

nected with the situation in Kashmir, even these are being disallowed. Therefore, I think it should be within our rights to ask some questions when something happens of that nature.

श्री बागड़ी (हिसार): अध्यक्ष महोदय इसी सिलसिले में मैं भी एक बात कहना चाहता हूँ। इस बयान के बारे में मैं भी एक निवेदन करना चाहता हूँ। जो ताजा इतिहास है वे देश के लोगों को छः छः बार नया करके बताई जाती हैं। लोक सभा के सदस्यों का भी जो महत्वपूर्ण बातें हैं, जरूरी बताई जानी चाहियें और वे सत्य पर भी आधारित होनी चाहियें। जैसे विमानों के बारे में रेडियो से जो प्रसारण होते हैं तब अंग्रेजी में तो कहते हैं कि दो विमान मिसिंग हैं और दो को नुसतान हुआ है और दूसरे में कह दिया जाता है कि चारों ही बरबाद हो गए हैं। यह नहीं होना चाहिये। इससे देश की जनता में अविश्वास की भावना पैदा होती है? झूठ प्रचार नहीं होना चाहिये। सांच समझ कर प्रचार कार्य किया जाना चाहिये।

पाकिस्तान की बात को आप लें। काश्मीर की बात को आप जानें दें। त्रिपुरा और राजस्थान की सरहद पर पाकिस्तानी फौजों का जमाव है। उनके सम्बन्ध में दायित्व एटेंशन नोटित तो जरूर मंजूर होने चाहियें।

श्री बड़े (झारखण): हम शासन की कठिनाई को समझते हैं। हमारी इच्छा नहीं है कि हम सैनिक महत्व की कोई बात काँ पूछें। हम यह भी नहीं चाहते हैं कि कोई कमिटेमेंट हम करवा लें। लेकिन पेपर और रेडियो में बातें घाने से हिन्दुस्तान में दातावरण कल्पित होता है, दूषित होता है। इस तरह की चीजों के बारे में हमें सफाई मांगने का मौका तो मिलना चाहिये। हम फ़ास एग्जिमिन नहीं करेंगे।

Shri Karni Singhji (Bikaner): We would like to have an assurance from the hon. Minister that in case this war

on the border prolongs Parliament remain in session until the emergency passes off, because the same thing happened during the Chinese invasion and Parliament was extended by two weeks.

Mr. Speaker: The emergency is on.

Shri Karni Singhji: I was referring to the critical period.

Shri Bhagwat Jha Azad (Bhagalpur): When some of us say that we would like to discuss the Kashmir situation, it is not the military part of it or any other part of it, but we want that a chance should be given to the House to express itself about the behaviour of the Secretary-General of the United Nations. We would like to express ourselves against Gt. Britain which has played a dubious game, we would like to express ourselves as to how in international politics some of these countries which call themselves our friends are behaving and letting us down in the case of Kashmir. Therefore, an opportunity should be given to this House to express itself on these matters, not on the defence operations in Kashmir.

Mr. Speaker: To even this much that Government should say that today they have received a letter from such and such a person, U Thant or somebody else, and this is the reply they are going to give, I do not agree, I will not allow that.

Shri Bhagwat Jha Azad: What we want to say is this. He does not condemn Pakistani aggression, but he wants to advise our Prime Minister. We are on the defensive. Therefore, we want to discuss it. It is not a small matter as you say, it is a big matter. We want to refer to it.

Mr. Speaker: Every day we cannot do it.

Shri Bhagwat Jha Azad: What do you mean by every day?

Mr. Speaker: What I mean I have said.

Shri Bhagwat Jha Azad: We do not understand.

Shri S. M. Banerjee: Even questions are not allowed, short notice questions.

Mr. Speaker: That is not for me.

Shri S. M. Banerjee: The report of the UN Observer Team has not been circulated to us. It is in our favour. What is this hush-hush business?

Shri Vasudevan Nair (Ambalapuzha): How does it help if we do not discuss it? It helps the Government, of course. We do not want to embarrass the Government. We do not think we are doing something wrong.

Shrimati Renu Chakravartty: Why should they consider that we are all anti-national?

Shri Vasudevan Nair: Complete silence will not help any one.

The Prime Minister and Minister of Atomic Energy (Shri Lal Bahadur Shastri): May I say a word in regard to what the hon. Members have said? When such matters come, they do receive our consideration. If there is anything special, if Government has to adopt some policy or some attitude which would in any way be different from what we have done so far or the policy which we have adopted, certainly I shall come before the House. But, besides that, if there is anything, it is just possible that we may not like to disclose immediately. But, as Shri Dwivedy has said, some kind of factual statement, whenever it is necessary, we will certainly make.

Shri K. J. Malaviya (Basti): I want to say only this. I would request you to give your consideration to the suggestion made by Shri Bhagwat Jha Azad because it has got much relevancy.

Shri Satya Narayan Sinha: About the extension of the session, I had said last time that I might be in a position to announce today, but in the circumstances of the last two days, it will not be possible for me to say anything definitely tonight, but, of course, about a fortnight before the scheduled time I shall be able to let the House know.

Shri Surendranath Dwivedy: In the afternoon, let him tell us.

Mr. Speaker: He will tell us a fortnight before the ending of the session. That means, next week he will tell us.

Shri Kashi Ram Gupta (Alwar): Why not on Monday?

Mr. Speaker: I would not have any objection.

Shri Surendranath Dwivedy: Let us have some indication, whether it will be for a week, ten days or three days some indication.

Shri Satya Narayan Sinha: The session is to terminate on the 24th and I would let the House know fifteen days before. I tell you in any case that if the House is going to be extended, it will not be extended for more than a day or two.

12.15 hrs.

STATEMENT RE: ALLEGATIONS AGAINST MINISTER

The Minister of Petroleum and Chemicals (Shri Humayun Kabir): Mr. Speaker, with your permission, I would like to make a statement.

I am taking the first opportunity of contradicting certain widely incorrect allegations made against me by Shri Prakash Vir Shastri on 2nd September, 1965, during the discussion on the Aligarh Muslim University Amendment Bill, 1965.

Shri Prakash Vir Shastri stated that I was a member of the Jamiat-e-Ulema Hind and its working committee. The Jamiat is a glorious record of service and sacrifice for the cause of Indian freedom and some of our greatest patriots have been its members. There is therefore nothing wrong in being its member, but as a matter of fact I am not and have never been a member of the Jamiat or any of its committees.

Shri Prakash Vir Shastri also said that I have opposed the Aligarh Muslim University Amendment Bill even though I am a member of the Cabinet. I am grateful to the Prime Minister who immediately contradicted him and clarified the position. I need therefore say nothing further on this point.

Shri Prakash Vir Shastri further stated that as Chairman of the Central Wakf Council, I have permitted the utilisation of Wakf funds for helping an agitation against the Bill. This is absolutely false. Obviously, Shri Prakash Vir Shastri knows nothing about the constitution or functions of the Council or of Wakf Boards. No Wakf fund can be used for any purpose except those specified in the Wakf Deed and in any case, the Central Wakf Council has nothing to do with the funds of the individual Wakfs or State Wakf Boards.

Statements in Parliament are privileged and impose a greater responsibility on Members who make them. I therefore seek your protection against such attempts to malign a Member on the basis of unfounded reports.

श्री प्रकाशवीर शास्त्री (विलीन): अध्यक्ष महोदय, मुझे भी इस सम्बन्ध में कुछ कहने का अवसर दीजिये। आप संसदीय परम्परा से परिचित हैं। जब आप माननीय सदस्यों को किसी समिति में नामिनेट करते हैं या कोई सरकार का विभाग किसी कमिटी में किसी माननीय सदस्य को लेना चाहे तो पहले सम्बन्धित सदस्य से उस की सहमति ली जाती है कि प्रमुख विभाग इस कमिटी में आप को नामिनेट करना चाहती है आप इस से कहाँ तक सहमत हैं? जब वह सदस्य अपनी सहमति दे देता है तब वह घोषणा की जाती है कि उस समिति में अध्यक्ष महोदय की ओर से या प्रमुख विभाग की ओर से उस सदस्य को नामिनेट किया गया। कल जब प्रधान मंत्री जी ने इस बात का खण्डन किया कि श्री हुमायूँ कबीर जमायत उल उलेमा की गवर्निंग बाडी के मेम्बर हैं तो मैंने प्रधान मंत्री जी का ध्यान धाकपित करते हुए कहा था कि जमायत उल उलेमा का अपना प्रमुख पत्र है "मस अमीयत" जो जमायत उल उलेमा की नीतियों और उसके समाचारों को जनता तक पहुंचाता है, उस के 21 जुलाई के अंक में यह समाचार प्रकाशित हुआ है.....